

**High Court of Madhya Pradesh, Jabalpur**  
**Bench at Indore**

**Miscellaneous Criminal Case No.50506/2018**

(Ikrar Ali s/o Ashik Ali

Versus

The State of Madhya Pradesh)

**Indore, Dated 14.12.2018**

Mr. Gaurav S. Shrivastava, learned counsel for the applicant.

Mr. Ramakant Sharma, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary.

This first application under Section 439 of Criminal Procedure Code, 1973 has been filed by applicant Ikrar Ali s/o Ashik Ali, who is implicated in connection with Crime No.589/2018 registered at Police Station Agar Malwa, District Agar Malwa (MP) for offence punishable under Section 34 (2) of the Madhya Pradesh Excise Act, 1915.

The applicant is in custody since 10.11.2018.

As per prosecution story, on 10.11.2018, on the basis of secret information, 60 bulk liters of illicit liquor was recovered from the possession of the present applicant.

Learned counsel for the applicant has submitted that total 60 bulk litre of liquor is alleged to have been recovered from the possession of co-accused, however, the applicant is innocent and he has falsely been implicated in the present crime. The applicant is aged

about 18 years. The applicant is not having any criminal antecedents. The case registered against the applicant is triable by Judicial Magistrate First Class. The applicant is in custody since 10.11.2018. The investigation is over and charge-sheet has been filed. Conclusion of the trial will take considerable time. Learned counsel for the applicant assured that in future applicant will not be faulted with the provision of Section 59 (A) of the M.P. Excise Act, 1915.

In these circumstances, learned counsel for the applicant prays for grant of bail to the applicant.

Learned Public Prosecutor for the non-applicant / State of Madhya Pradesh submits that no sufficient ground is made out for releasing the applicant on bail, hence the application filed by the applicant be dismissed.

Considering the facts and circumstances of the case and the arguments advanced by learned counsel for the parties, but without commenting on the merits of the case, the application filed by the applicant is allowed. The applicant is directed to be released on bail on his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one solvent surety of the like amount to the satisfaction of the trial Court for his regular appearance before the trial Court during trial with a condition that he shall remain present before the court

concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

This order shall be effective till the end of the trial, however, in case of bail jump, it shall become ineffective.

Certified copy as per rules.

**(S.K. Awasthi)**  
**Judge**

